

- (a) whether Government have found irregularities in payments made to SIS Live, the UK-based firm which has bagged the broadcasting rights for Commonwealth Games;
- (b) if so, the details thereof, and
- (c) whether CEO, Prasar Bharati is involved in the release of payments to SIS Live and if so, the action taken or proposed to be taken against CEO, Prasar Bharati?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (c) No broadcasting rights were given to M/s SIS Live UK, a partnership firm of the United Kingdom. However the contract for production and coverage facilities and activities under the host broadcasting assignment was given to this entity. Certain reports alleging irregularities in payments have been brought to the notice of the Government. An audit by CAG is currently underway in the matter. Further, Government has constituted a high level committee under Shri V.K. Shunglu to look into the issues relating to the organizing and conduct of the Commonwealth Games which interalia will include broadcasting of the games too. Appropriate action would be initiated thereafter.

Investigation against members of Prasar Bharati Board

2089. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether how many members of Prasar Bharati Board have been investigated for various acts of omission and commission by investigating agencies;
- (b) the reasons for such investigations;
- (c) whether it is a fact that, while one of the members has been raided by CBI and Income Tax authorities and yet he has been given extension;
- (d) whether it is also a fact that another part time member is involved in misusing his status as a member of the Board and concerned assignments worth over Rs. 10 lakhs;
- (e) whether the Ministry of Law and Justice has asked for removal of this member and yet he continues; and

(f) if so, the reasons for not scrapping their terms, so far?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (c) Hon'ble High Court of Delhi *vide* its orders passed in Writ Petition No 8780/2009 filed by the Centre for Public Interest Litigation had, *inter-alia*, directed that the allegations regarding the financial and administrative irregularities etc., in Prasar Bharati be referred to the Central Vigilance Commission (CVC) for appropriate investigation and report. Accordingly the allegations were referred to CVC by Prasar Bharati Board.

CVC, in its report dated 16th July 2010, has established five out of seven allegations on which the enquiry was conducted. These pertained to contracts for management of advertisement revenue arising from the telecast of cricket matches on Doordarshan during 2007, the non telecast by Doordarshan of T-20 cricket world cup matches held in South Africa in September, 2007, engagement of legal entities to represent Prasar Bharati, purchase of Radio Broadcasting Rights for 13 cricket series held during 2007-09 and hiring of transport and accommodation for the conduct of Commonwealth Youth Games Pune, 2008. CVC has held CEO, Prasar Bharati to be responsible in respect of 4 of these allegations.

CBI conducted a raid on 13.10.2009 at the residence of Dr. Sunil Kapoor, Member, Prasar Bharati Board in the matter of submission of forged FDRs against Ayushmati Education and Social Society and Satya Sai Nagrik Sahkari Maryadit Bank, Bhopal which are managed by Dr. Sunil Kapoor and his mother Smt. Janak Kapoor respectively. The aforesaid case is under investigation by CBI. The tenure of Dr. Sunil Kapoor, Member, Prasar Bharati is from 13.10.2008 to 21.11.2013. He has not been given any extension by the Ministry.

(d) to (f) A complaint dated 14.4.2010 was received alleging that Shri Utpal Bhattacharya, Part Time Member, Prasar Bharati Board has rendered his services as commentator to Doordarshan and All India Radio by misusing his official position for pecuniary gains. Prasar Bharati has been requested to furnish further details as per the advice received from Additional Solicitor General.

Development of NFDC

†2090. SHRI Y.P. TRIVEDI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has decided to give three crore rupees afresh for development of National Film Development Corporation (NFDC); and

†Original notice of the question was received in Hindi.